

IN THE INCOME TAX APPELLATE TRIBUNAL
PANAJI BENCH, PANAJI
AT PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.17/PAN/2018

निर्धारण वर्ष / Assessment Year : 2013-14

Poornima Suresh Nayak, Prasad Associates, Auditors & Tax Advocates, 3 rd Floor, Sadananda Towers, City Bus Stand, Udupi-576101, Karnataka State PAN : ACYPN4246P	Vs.	ITO, Ward-1, Udupi - 576101
Appellant		Respondent

Assessee by None (withdrawal application)
Revenue by Shri Prabhat Jha

Date of hearing 22-07-2021
Date of pronouncement 22-07-2021

आदेश / ORDER

This appeal by the assessee arises out of the order dated 24-10-2017 passed by the CIT(A)-10, Bengaluru in relation to the assessment year 2013-14.

2. Before us, the assessee has filed a letter dated 21-04-2021 seeking withdrawal of the appeal. The relevant contents of such letter read as under:

“I have opted for Vivad Se Vishwas Scheme in respect of above disputed penalty of Rs.1,50,000 pertaining to the assessment year 2013-14 for which an appeal was preferred before this Hon’ble Appellate Authority. The Principal Commissioner of Income Tax, Panaji has accepted and issued Form 4 vide acknowledgement No.26653400170221 dated 17-02-2021. A copy of the same is attached

for your kind reference. Under the circumstance, I wish to withdraw my appeal petition filed u/s.253(1) of Income Tax Act for the said assessment year in question.”

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 22nd July, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 22nd July, 2021
सतीश/GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A),-10, Bengaluru
4. The Pr. CIT, Mangaluru
5. DR, ITAT, Panaji Bench, Panaji
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	22-07-2021	Sr.PS
2.	Draft placed before author	22-07-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		